

**RESERVE BANK OF INDIA
FOREIGN EXCHANGE DEPARTMENT
CENTRAL OFFICE
MUMBAI**

Notification No. 302 /2014-RB

Dated : April 28 , 2014

**Foreign Exchange Management (Export of Goods & Services)
(Amendment) Regulations, 2014**

In exercise of the powers conferred by clause (a) of sub-section (1), sub-section (3) of Section 7 and sub-section (2) of Section 47 of the Foreign Exchange Management Act, 1999 (42 of 1999) and in partial modification of its [Notification No.FEMA.23/2000-RB dated May 3, 2000](#) as amended vide [Notification No. FEMA.176 /2008-RB dated July 23, 2008](#), Reserve Bank of India makes the following amendment in the Foreign Exchange Management (Export of Goods and Services) Regulations, 2000, as amended from time to time, namely:

1. Short Title and commencement

- (i) These Regulations may be called the Foreign Exchange Management (Export of Goods and Services) (Amendment) Regulations, 2014.
- (ii) They shall deemed to have come into force on the 1st day of April 2013. @

2. Amendment to the Regulations

In the Foreign Exchange Management (Export of Goods and Services) Regulations, 2000 (Notification No.FEMA.23/2000-RB dated May 3, 2000) (hereinafter called "the principal regulations"), the following amendments shall be made, namely:-

- (I) in Regulation 9, in sub-regulation (1),
 - (a) for the words "twelve months", the words "nine months" shall be substituted.
 - (b) in the third proviso, for the words "twelve months", the words "nine months" shall be substituted.
- (II) in Regulation 10, for the words "twelve months", the words "nine months" shall be substituted.

**(C. D. Srinivasan)
Chief General Manager**

Foot Note:

- (i) @It is clarified that no person will be adversely affected as a result of retrospective effect being given to these Regulations.
- (ii) The Principal Regulations were published in the Official Gazette vide G.S.R. No.409 (E) dated May 8, 2000 in Part II, Section 3, Sub-section (i) and subsequently amended vide
 - (a) G.S.R. No. 199 (E) dated March 21, 2001
 - (b) G. S. R. No. 473 (E) dated July 8, 2002
 - (c) G. S. R. No. 773 (E) dated September 29, 2003
 - (d) G. S. R. No. 900 (E) dated November 22, 2003
 - (e) G. S. R. No. 279 (E) dated April 23, 2004
 - (f) G. S. R. No. 352 (E) dated June 8, 2004
 - (g) G. S. R. No. 576 (E) dated August 5, 2008
 - (h) G. S. R. No.896 (E) dated December 17, 2012
 - (i) G.S.R. No.342 (E) dated May 29, 2013

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Government of India – Extraordinary –
Part-II, Section 3, Sub-Section (i) dated
27.05.2014- G.S.R.No.362 (E)**